



THE BAR COUNCIL OF GUJARAT

3rd Floor, Satyamev Complex, Opp. Gujarat High Court, Sola,
Ahmedabad - 380 060. Phone : (079) 2743 0096, 2743 3460
Website : www.barcouncilofgujarat.org

Ref. No. BCG / 8433 / 2008

Date : 2 DEC 2008

8 DEC 2008

No. 15798
Accepted
High Court, Gandhinagar

NOTIFICATION

It is hereby notified for general information that Mr. Udaykumar Asharam Thaker, Advocate residing at Suraj Mahal, Brahmin Street, At & Post : Hadala, Bhal, Taluka : Limbdi, Dist : Surendranagar enrolled with the Bar Council of Gujarat on 17-12-1986 vide Enrolment No. G/884/1986, has been **SUSPENDED** from practice as an Advocate for a period of **Three Years** commencing from 02/12/2008 under section 35 (3) (C) of the Advocates Act, 1961, vide order dated 01-12-2008 passed by the Disciplinary Committee No. VIII of the Bar Council of Gujarat, in D. C. Case No. 29/2007. The Disciplinary Committee of the Bar Council of Gujarat has further directed that during the suspension, Mr. Udaykumar Asharam Thaker, Advocate shall be debarred from practice as an Advocate in any court or before any authority or person in India. The Committee has further ordered a cost of Rs. 5,000/- to Mr. Udaykumar Asharam Thaker, Respondent-Advocate to deposit the same in the office of the Bar Council of Gujarat within a period of 30 days from the date of the order.

(Ms. Nitaben Nitinbhai Joshi... complainant of Ahmedabad V/s. Mr. Udaykumar Asharam Thaker... Respondent-Advocate of Limbdi, Dist : Surendranagar)

(J. M. Chauhan)

Registrar

Disciplinary Committee
Bar Council of Gujarat

Copy f.w.cs. to :-

1. Secretary, Bar Council of India, New Delhi
2. Secretaries of all the State Bar Councils in India
3. All the Members of the Bar Council of Gujarat; including co-opted Members.
4. The Registrar, Supreme Court of India, New Delhi
5. The Registrars of all the High Courts in India
6. The Hon'ble Chief Justice of India, Supreme Court of India, New Delhi
7. The Hon'ble Chief Justice of Gujarat, High Court of Gujarat, Ahmedabad
8. Advocate General, State of Gujarat
9. All the District Judges in the State of Gujarat with a request to communicate this information to all the courts under their Jurisdiction.
10. The Chief Secretary, Govt. of Gujarat, with a request to communicate the same to all the officers concerned.
11. The Secretary, Legal Department, Gandhinagar
12. Secretaries of all the Bar Associations in the State of Gujarat with a request to place it on